



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

(I.A. No. _____ of 2025)

Original Application No. 107/2025/EZ

(Under Section 18(1) read with Sections 14, 15, 16 & 17 of the National Green Tribunal Act, 2010, and Rule 8(5) of the NGT (Practice and Procedure) Rules, 2011)

Mantu Soni, Village and Post – Barkagaon, District – Hazaribagh,
Jharkhand.

...Applicant

VERSUS

1. NTPC PANKRI BARWADIH COAL PROJECT THROUGH THE ADMINISTRATIVE IN CHARGE, VILLAGE BADKAGAON, DISTRICT HAZARIBAGH, JHARKHAND.
2. CHIEF WILDLIFE WARDEN, JHARKHAND.
3. DISTRICT MAGISTRATE, HAZARIBAGH.
4. PCCF JHARKHAND.
5. JHARKHAND POLLUTION CONTROL BOARD.
6. RO, MOEF & CC RANCHI.

Through:

Anil Kumar Singh,
Advocate, JH 551-2021
06/12/2025

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As yado
6/12/25

... Respondents

IN THE MATTER OF:

An application concerning violation of forest clearance conditions by the User Agency (NTPC Ltd.) in Hazaribagh.

AND

IN THE MATTER OF:

An application by the retired State Forest Service officers seeking intervention to place crucial official evidence before this Hon'ble Tribunal and seeking directions for protection against departmental victimisation.

**APPLICATION FOR INTERVENTION, PLACING REPORT,
AND PROTECTION AGAINST VICTIMISATION**

**THE APPLICANTS/PROPOSED INTERVENORS MOST
RESPECTFULLY SUBMIT AS UNDER:**

I. DETAILS OF THE PROPOSED INTERVENORS:

1. Abinash Kumar Parmar, aged about 61 years, son of the late Satyender Prasad Singh, resident of Parmar Niwas, House No. 921E, Aanandpuri Colony, Hazaribagh, P.O. + P.S. + District – Hazaribagh (Jharkhand) – 825302.

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2. Abhay Kumar Sinha, aged about 61 years, son of the late Maheshwar Prasad, resident of Hirabag, Morris Bungalow, Near Atal Chowk, Canary Road, Hazaribagh, P.O. + P.S. + District- Hazaribagh (Jharkhand)-825302.

II. PROCEDURAL GROUNDS FOR INTERVENTION (NGT RULES, 2011):

3. The proposed intervenors were granted the first extension of their services after superannuation from the post of the Assistant Conservator of Forests (ACF), Department of Forest, Environment and Climate Change, Government of Jharkhand, and were working under the Hazaribagh West Forest Division and Hazaribagh East Forest Divisions, respectively.

4. The proposed intervenors were jointly nominated/appointed vide memo no. 1897 dated 30.11.2024 of the Conservator of Forests, Territorial Circle, Hazaribagh, to conduct an inquiry into the complaint submitted by Shri Mantu Soni dated 14.10.2024.

5. This complaint was filed against the Divisional Forest Officer, Hazaribagh West Forest Division, for giving protection to the violators

of certain Forest Clearance conditions by NTPC for the Pakri Barwadih Coal Project in Hazaribagh.

6. That as per Rule 8(5) of the National Green Tribunal (Practice and Procedure) Rules, 2011, the Tribunal may permit the Proposed Intervenors to join this proceeding, even though they are not the original applicants, if satisfied that they have a common interest in the matter.

7. Their common interest lies in placing before the Tribunal the official findings of their inquiry concerning environmental law violations within their jurisdiction, which are material and necessary for the court's adjudication of the Original Application.

8. The proposed intervenors possess material facts, evidence, and professional knowledge crucial for the proper adjudication of the environmental violations alleged, particularly concerning the context of the Forest Clearance compliance.

III. SUBSTANTIVE FACTS AND FINDINGS (VIOLATION OF CENTRAL ACTS):

9. The original application addresses the violation of Forest Clearance (FC) conditions granted to NTPC for the Pakri Barwadih Coal Project.

10. Specifically, F.C. Stage 2 (F. No. 856/2009 FC) included Condition No. 9, which mandated coal evacuation via a high-speed conveyor system to prevent obstruction in the movement of wildlife, especially elephants.

11. The proposed intervenors jointly submitted the Interim Enquiry Report dated 27.02.2025, which confirmed that the User Agency (NTPC) is violating Condition No. 9 by transporting coal via road, despite the construction of the conveyor system in a substantial portion of the area.

12. The inquiry report highlights that the failure to comply with Condition No. 9 leads to violations under the Forest Conservation Act, 1980, and the Wildlife Protection Act, 1972, and impacts wildlife movement.

13. These findings are corroborated by external expert assessments, specifically the Site Inspection Report prepared by the Integrated Regional Office of the Ministry of Environment, Forest & Climate Change (MoEF&CC), Ranchi, dated 25.11.2022, which confirmed the user agency was transporting coal by road in violation of Condition No. 9.

IV. GROUNDS FOR PROTECTION AGAINST VICTIMISATION:

14. The submission of this factual and adverse report has resulted in direct victimisation and administrative harassment against the proposed intervenors by the respondent authorities.

15. The proposed intervenors, who are retired ACFs of the Jharkhand Forest Service, were specifically directed by the Conservator of Forest to enquire into the complaint against the Divisional Forest Officer for failing to take action against the User Agency for Forest Clearance violations.

16. The victimisation is primarily manifested through:

- (A) Initiation of Departmental Proceedings: The Conservator of Forests (CF), Territorial Circle, Hazaribagh, issued Office Order No. 45 dated 14.08.2025, directing the respective Divisional Forest Officers (DFOs) to frame the Memo of Charges against both Proposed Intervenors based on grave allegations of professional misconduct, indiscipline, and collusion.
- (B) The attempt to initiate departmental proceedings is maintained by the proposed intervenors to be *mala fide* and legally unsound,

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as the order to frame charges was issued by the Conservator of Forest/Regional Chief Conservator of Forests instead of the legally competent authority (Secretary, Department of Forests, Environment and Climate Change).

- (C) The truthfulness and accuracy of the report submitted by the proposed intervenors, which supports the applicant's complaint in O.A. No. 107/2025, are intrinsically linked to the administrative action taken against them.
- (D) Judicial intervention is necessary to protect honest forest officers from arbitrary or *mala fide* disciplinary proceedings instigated solely due to their compliance with their public duty and for exposing illegalities in their enquiry reports. Protection is sought to ensure the integrity of the enforcement mechanism and allow the proposed intervenors to assist this Hon'ble Tribunal without the fear of retaliation or prejudice to their service record.

V. PRAYER

17. In light of the facts and circumstances detailed above, the proposed intervenors humbly pray that this Hon'ble Tribunal may be pleased to:

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- (A) Allow the present interlocutory application for intervention by Mr. Abinash Kumar Parmar and Mr. Abhai Kumar Sinha in O.A. No. 107/2025/EZ.
- (B) To allow the proposed intervenors to file the Interim Enquiry Report dated 27.02.2025 prepared by them detailing the violation of Condition No. 9 of Forest Clearance Stage 2 (F.No. 8-56/2009-FC) by the User Agency (NTPC) and further clarifications on the said report already submitted by the proposed intervenors on being asked by the senior officers of the Department of Forest, Environment and Climate Change, Government of Jharkhand to do so.
- (C) Issue mandatory directions to the Respondent Authorities, including the State of Jharkhand and the Principal Chief Conservator of Forest-cum-Head of the Forest Force, Jharkhand, Ranchi, to ensure that no adverse, punitive, or disciplinary action (victimisation) is initiated or carried out against the Proposed Intervenors for performing their statutory duties and submitting a true report confirming

violations of the Forest Conservation Act, 1980, and the Wildlife Protection Act, 1972.

- (D) To allow the proposed intervenors to further file detailed affidavits in this matter in the interest of the environmental justice
- (E) Pass any other order or direction that this Hon'ble Tribunal deems fit and proper in the interest of environmental justice.

Amil Kumar Singh
Advocate
JH 551-2021
06/12/2025

VERIFICATION

I, Abinash Kumar Parmar, aged about 61 years, son of the late Satyender Prasad Singh, resident of Parmar Niwas, House No. 921E, Aanandpuri Colony, Hazaribagh, P.O. + P.S. + District – Hazaribagh (Jharkhand) – 825302, do hereby verify that the contents of paragraphs 1, 2, 3, 4 (Part), 6, 7, 8, 9, 11 (P), 12 (P), 14, 15 (P) and 16 (P) above are true to our personal knowledge and belief and those in paragraphs no. 4 (P), 5, 10, 11 (P), 12 (P), 13, 15 (P) and 16 (P) are based on official records, and that we have not suppressed any material fact.

Date: 06.12.2025

Place: Ranchi.

अविनाश कुमार परमार

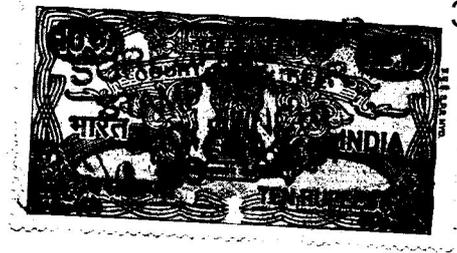
I identified the deponent who is personally known to me.
Anil Kumar Singh

Ad ✓
JH 551-2021
06/12/2025

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AFFIDAVIT

I, Abinash Kumar Parmar, ACF, aged about 61 years, son of the late Satyender Prasad Singh, resident of Parmar Niwas, House No. 921E, Aanandpuri Colony, Hazaribagh, P.O. + P.S. + District- Hazaribagh (Jharkhand)-825302, do hereby solemnly affirm and declare as under.

1. That, as one of the individuals seeking to intervene in this case, I am familiar with its facts and circumstances and am qualified to submit this affidavit.
2. That other proposed intervenor has authorised me to submit this Intervention Application before this Hon'ble Tribunal, so I am filing it on his behalf as well.
3. That, my counsel prepared the attached interlocutory application based on my instructions. I have reviewed it, and he explained everything to me thoroughly in both Hindi and English. I fully understand its contents, which are true and correct.
4. The statements in certain paragraphs 1, 2, 3, 4 (Part), 6, 7, 8, 9, 11 (P), 12 (P), 14, 15 (P) and 16 (P) are true to my personal knowledge, while those in paragraphs no. 4 (P), 5, 10, 11 (P), 12 (P), 13, 15 (P) and 16 (P) are believed to be accurate based on documentary evidence and

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legal advice. Any remaining points are submissions to this Hon'ble Tribunal, and I affirm that I have not withheld any important information.

5. The annexures included are either originals or photocopies of the respective originals.

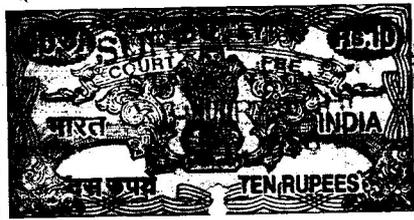
6. This affidavit has been verified, signed, and sworn at Ranchi on this date: 6th December, 2025.



Oath SI No. 16480
Solemnly affirmed before me by deponent
A. K. Parmar
Who is identified by A. K. Singh (Adv)
I have said before by examining the deponent
that he/ she understands the contents of the affidavit
which has been read and explained before me or which
has been read and explained to him/ her. The deponent
acknowledges the same to be correct.
High Court of Jharkhand, Ranchi
Date: 6/12/25 The Advocate Oath Commissioner

अविनाश कुमार परमार

Identified the deponent
who is personally known to me
Anil Kumar Singh
Adv JH 551-2021
06/12/2025



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

VAKALATNAMA

FOR *M. to vendors*

OA NO 107
IN THE MATTER OF: -

120.25
(E2)

Mantu Soni

vs
NTPC & others

1. KNOW all to whom these presents shall come that we, Abinash Kumar Parmar, aged about 61 years, son of the late Satyender Prasad Singh, resident of Parmar Niwas, House No. 921E, Aanandpuri Colony, Hazaribagh, P.O. + P.S. + District- Hazaribagh (Jharkhand)-825302, and Abhay Kumar Sinha, aged about 61 years, son of the late Maheshwar Prasad, resident of Hirabag, Morris Bonglow, Near Atal Chowk, Canary Road, Hazaribagh, P.O. + P.S. + District- Hazaribagh (Jharkhand)-825302, do hereby appoint:

Shri, ANIL KUMAR SINGH, Advocate,

Enrolment No. JH-551-2021,

Ph. No. 9431707476

Hereinafter called Advocate, to be my Advocate in the above-noted application and authorise him:

To act, appear and plead in the above-noted case in this tribunal in which the same is tried or heard and also in the appellate courts.

To sign, file, verify and present pleadings, replications, appeals, cross-objections or petitions for executions; review, revision, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits of other documents as may be demanded necessary or proper for the prosecution of said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draws and receive moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.

To appoint and instruct any other legal practitioner, authorising him to exercise the power and authorities hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on my behalf.

And we, the undersigned, do hereby agree to rectify and confirm the act as if done by the Advocate or their substitutes in the matter as my own acts. as if done by me to the contents and purposes.



अविनाश कुमार परमार

And we undertake that we or our duly authorised agent will appear in court for all hearings and will confirm the advocates for appearance when the case is called.

And we do hereby agree not to hold the Advocate or their substitute responsible for the result of the said case, the consequence for his absence from the court when the said case is called up for hearing, or any negligence of the said advocate or his substitute.

And we, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me to the Advocate remaining unpaid, they will be entitled/allowed to an adjournment. Advocates would be entitled to the same.

IN WITNESS WHEREOF, we do hereunto set our hands to these presents, the contents of which have been understood by me that day of
 the 04th December 2023. A

Accepted

Advocate

Anil Kumar Singh
 FILED BY: Anil Kumar Singh, Advocate.

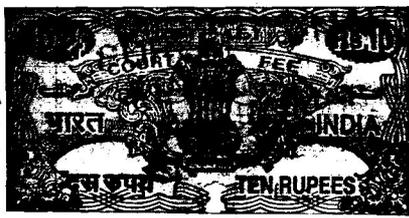
MIG-C-115,

Harmu Housing Colony, Ranchi-
 834002

Ph. +91 9431707476 Email ID.

anilrfo@gmail.com

Adv JH 551-2021
04/12/2023



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
VAKALATNAMA
FOR

OA NO / 20.....
IN THE MATTER OF: -

1. KNOW all to whom these presents shall come that we, Abinash Kumar Parmar, aged about 61 years, son of the late Satyender Prasad Singh, resident of Parmar Niwas, House No. 921E, Aanandpuri Colony, Hazaribagh, P.O. + P.S. + District- Hazaribagh (Jharkhand)-825302, and Abhay Kumar Sinha, aged about 61 years, son of the late Maheshwar Prasad, resident of Hirabag, Morris Bonglow, Near Atal Chowk, Canary Road, Hazaribagh, P.O. + P.S. + District- Hazaribagh (Jharkhand)-825302, do hereby appoint:

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Enrolment No. JH-551-2021,
Ph. No. 9431707476

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To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draws and receive moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.

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Kumar Sinha

Abhay



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And we, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me to the Advocate remaining unpaid, they will be entitled/allowed to an adjournment. Advocates would be entitled to the same.

IN WITNESS WHEREOF, we do hereunto set our hands to these presents, the contents of which have been understood by me that 4th day of the ..December.. 2025.

Accepted

Advocate

Anil Kumar Singh

Advocate,

JH. 551-2021

04/12/2025

FILED BY: Anil Kumar Singh, Advocate.

MIG-C-115,

Harmu Housing Colony, Ranchi-

834002

Ph. +91 9431707476 Email ID.

anilrfo@gmail.com